

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 215 of 2021 (SZ)

Mr. M.Ezhumalai,
Puducherry.

...Applicant

Vs

The District Collector
Thattanchavady, Puducherry
And Others

...Respondents

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**COUNSEL FOR
FOURTH RESPONDENT**

Tmt. A. Sathyabama
Advocate
Plot No. 18, 2nd Avenue Main Road
Thiruvalluvar Nagar, Thiruvannamur
Chennai – 14.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No. 215 of 2021 (SZ)

Mr. M.Ezhumalai
S/o. Manjini Gounder
No.72, Mangalam Street,
Uruvaiyar,
Managalam Post, Villianur Commune,
Puducherry
Mob No. 9842380163
Email ID: rkkalaiyarasi71@gmail.com

...Applicant

Vs

1. The District Collector,
Collector Office,
Thattanchavady,
Puducherry – 605 009
Email ID: dcrev.pon@nic.in

2. The Deputy Collector,
Villianur,
Puducherry – 605 110
Email ID: dcrsouth.pon@nic.in

3. The Secretary,
Local Administration Department,
Chief Secretariat Building,
Govt. of Puducherry
Ph No. 0413 233 3326
Email ID: secypower.pon@nic.in

4. The Member Secretary,
Puducherry Pollution Control Committee
III Floor, PHB Building, Anna Nagar
Puducherry - 605005.
Ph No. 0413 220 1256
Email ID: ppcc.pon@nic.in

5. The Primary City Organizer,
Villianur and Town Organiser,
Jawahar Nagar,
Puducherry – 605 005
Email ID: partha1956@yahoo.co.in

6. The Commissioner,
Villianur Commune Panchayat,
Villianur,
Puducherry – 605 110.
Email ID: Not known

7. Raneko Tech,
Total Packaging & Solution,
No.23/4, Mangalam Road,
Uruvaiyar, Villianur Commune,
Puducherry – 605 110.
Email: Not Available

... Respondents

AFFIDAVIT FILED BY THE FOURTH RESPONDENT

I, Smitha.R, IAS, D/o Thiru. Raghunathan Nair aged 54 years, working as Director in the Department of Science, Technology & Environment (DST&E), Government of Puducherry and Member Secretary in the Puducherry Pollution Control Committee (PPCC), Puducherry do hereby solemnly affirm and sincerely state as follows:

1. I respectfully submit that, in the matter of this Application, the Hon'ble National Green Tribunal, Southern Zone, Chennai vide its orders dated 25.10.2021 directed PPCC to inspect the unit and submit factual status as well as action taken report against 7th respondent especially in respect of noise pollution. Further if any violation is found, respondent herein was directed to file an action taken report and assess environmental compensation and also directed to carry out noise monitoring near the unit, near the house of applicant and nearby places to ascertain as to whether the noise level is within the permissible limit as provided under the Environment (Protection) Act, 1986 and Rules.

2. I respectfully submit that, in pursuance of the Order, joint inspection was carried out by the officials of Puducherry Pollution Control Committee, The Tahsildar, Taluk office, Villianur, Villianur Commune Panchayat, Joint


SMITHA.R
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

Chief Inspector of Factories & Boilers, Puducherry Planning Authority and Department of Industries and Commerce on 23.11.2021 and ambient noise level monitoring were carried out on the same day. Report of findings and inferences are placed in Annexure – I. Copy of the Inspection report of PPCC officials is placed in Annexure – II. Copy of the Ambient Noise Monitoring Report is placed in Annexure – III.

3. I most respectfully pray that this Hon'ble Tribunal may be pleased to consider the above report and pass further orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case.

Solemnly affirmed at Puducherry
on this the 14th day of December,
2021 and signed her name
in my presence



Before Me

M. Sivaprakash
M. SIVAPRAKASH, B.L.,
ADVOCATE & NOTARY PUBLIC
Govt. of India
Regd. No. 7933/2010
No. 6, IIIrd CROSS, ILANGO NAGAR
PUDUCHERRY - 715 011

VERIFICATION

Verified at Puducherry on 14 thth day of December, 2021 that the contents of my above affidavit are true and correct to my knowledge and no part of this is false and nothing material facts or particulars have been concealed there from.

SMITHA.R
SMITHA.R
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.
Respondent 4

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION NO. 215 OF 2021

REPORT OF THE MEMBER SECRETARY, PUDUCHERRY POLLUTION
CONTROL COMMITTEE AS PER THE ORDER OF THE HON'BLE
NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI DATED
25.10.2021

1. In the matter of O.A No. 215 of 2021 (SZ), the National Green Tribunal, Southern zone, Chennai vide order dated 25.10.2021 has directed the Member Secretary, Puducherry pollution Control Committee (PPCC) as follows:

"9. Puducherry Pollution Control Committee is directed to inspect the unit and submit factual status as well action taken report regarding the allegations made in the application and if the same is true, what is the nature of the action taken against the 7th respondent. They are also directed to ascertain as to whether 7th respondent unit is having all necessary environmental permissions required and whether they are complying with the conditions if any, imposed and whether the pollution control mechanism adopted by the 7th respondent, especially in respect of sound pollution, is sufficient and if not, what is the further mitigating measures to be taken by the 7th respondent to avoid sound pollution being caused on account of the operation of the unit. If there are any violations, then they are directed to file an action taken report and access the environmental compensation as directed by this Tribunal in several cases of this nature as per the guidelines issued by the Central Pollution Control Board (CPCB) in this regard.

10. The Puducherry Pollution Control Committee is also directed to conduct the noise level test near the unit area and also near the house of the applicant and nearby places at different locations to ascertain as to whether the noise level is within the permissible limit as provided under the Environment (Protection) Act, 1986 and Rules, if not, what is the action to be taken to mitigate the same by the 7th respondent, apart from accessing environmental compensation for damage caused to the environment on account of the same."


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PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

2. In pursuance of the Order, joint inspection was carried out by the officials of PPCC, The Tahsildar, Taluk office, Villianur, Villianur Commune Panchayat, Joint Chief Inspector of Factories & Boilers, Puducherry Planning Authority and Department of Industries and Commerce on 23.11.2021 and ambient noise level monitoring were carried out on the same day. Copy of the Inspection report of Puducherry Pollution Control Committee officials is placed in **Annexure – II**. Copy of the Ambient Noise Monitoring Report is placed in **Annexure – III**.

3. The unit of M/s. Raneko Tech, is a Plastic Tray manufacturing industry located at R.S. No. 23/4A, Managalam Road, Uruvaiyar, Villianur Commune Panchayat, Puducherry. The unit is facing the Main Road on the South and surrounded by other industries on north, south and west. The Applicant's house is located on the eastern side of the unit adjacent to its compound wall. As per Town and Country Planning Department, Comprehensive Development Plan for Puducherry – 2036 (Master plan), the industry location is classified as 'Industrial' land use and the location of Applicant's house is classified as 'Residential' land use.

4. This is a small scale, green category unit. The process involves manufacturing of Plastic trays by thermoforming method. Polypropylene granules used as raw materials, are fed to sheet extrusion machines and sheets are formed. The sheets are fed to thermoforming machine, where it is heated and pressed to desired shape into trays. The trays / plates are cut, checked and packed. The trays are sent to Cell phone manufacturing industries and plates for hotels for serving and packing food.

5. Consent to Establish (CTE) was issued to the unit on 28.04.2021. The unit has applied for Consent to Operate (CTO) on 22.11.2021. Consent to Operate (CTO) will be issued to the unit based on the inspection and noise monitoring carried out by PPCC. The unit has complied with all the consent condition imposed in CTE.

6. Based on the orders of the Hon'ble National Green Tribunal in the present case, Ambient Noise level monitoring was carried out in the 2 locations in the factory near the boundary and in 3 locations in Applicant house during day and night time and in machinery ON and OFF condition. The noise levels observed during the monitoring is detailed in Table 1 and 2 given below:

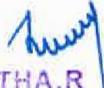

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CONTROL COMMITTEE
PUDUCHERRY.

Table 1: Machinery ON condition:

Sl.No.	Monitoring Location	Day Time		Night Time	
		Observed valuesdB(A) Leq	Prescribed Standard dB(A) Leq	Observed values dB(A) Leq	Prescribed Standard dB(A) Leq
1.	Factory East Boundary Location (Near Canteen House)	58.4	75	58.4	70
2.	Factory East Boundary Location (Near E.B Room)	60.2	75	60.5	70
3.	Applicants House – Eastern Side	63.9	55	51.3	45
4.	Applicants House – North East Side	59.3	55	51.9	45
5.	Applicants House – South West Side	61.5	55	51.8	45

Table 2: Machinery OFF condition:

Sl.No.	Monitoring Location	Day Time		Night Time	
		Observed valuesdB(A) Leq	Prescribed Standard dB(A) Leq	Observed values dB(A) Leq	Prescribed Standard dB(A) Leq
1.	Factory East Boundary Location (Near Canteen House)	58.2	75	53.8	70
2.	Factory East Boundary Location (Near E.B Room)	56.3	75	52.3	70
3.	Applicants House – Eastern Side	58.5	55	45.8	45
4.	Applicants House – North East Side	61.1	55	46.5	45
5.	Applicants House – South West Side	65.5	55	49.7	45

7. As per the Noise Pollution (Regulation and Control) Rules, 2000, the ambient air quality standards in respect of noise for different areas/zones shall be such as specified in the Schedule given below:


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 PUDUCHERRY POLLUTION
 CONTROL COMMITTEE
 PUDUCHERRY.

SCHEDULE
(See rule 3(1) and 4(1))
Ambient Air Quality Standards in respect of Noise

Area Code	Category of Area / Zone	Limits in dB(A) Leq*	
		Day Time	Night Time
(A)	Industrial area	75	70
(B)	Commercial area	65	55
(C)	Residential area	55	45
(D)	Silent Zone	50	40

Note:-

1. Day time shall mean from 6.00 a.m. to 10.00 p.m.
2. Night time shall mean from 10.00 p.m. to 6.00 a.m.
3. Silence zone is an area comprising not less than 100 metres around hospitals, educational institutions, courts, religious places or any other area which is declared as such by the competent authority
4. Mixed categories of areas may be declared as one of the four above mentioned categories by the competent authority.

* dB(A) Leq denotes the time weighted average of the level of sound in decibels on scale A which is relatable to human hearing.

A "decibel" is a unit in which noise is measured.

"A", in dB(A) Leq, denotes the frequency weighting in the measurement of noise and corresponds to frequency response characteristics of the human ear.

Leq: It is an energy mean of the noise level over a specified period.

8. Conclusion from Noise Monitoring report:

- i. The Noise levels in the border of the industry premises during Day and Night time are found to be within the prescribed standard limit for Industrial area.
- ii. The Noise levels in the border of the Applicant's house premises when machineries are in operation is found to be higher in the range of 4 – 9 dB (A) during Day and 6 – 7 dB (A) during Night time than the prescribed standard limit for residential area.
- iii. Since the Applicant house is located in eastern side of the unit, the effect of noise is felt in the residential area, but the industry is operating well below the norms prescribed for industrial area. The noise levels in the Applicant house are found to be higher when machineries are not in operation also. This is due to external noise sources like vehicles.


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CONTROL COMMITTEE
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iv. Rule 7 (1) of The Noise Pollution (Regulation and Control) Rules, 2000 states that:

“A person may, if the noise level exceeds the ambient noise standards by 10 dB (A) or more given in the corresponding column against any area/zone, make complaint to the authority”.

v. As per the above clause, the noise level exceedance observed in the Applicant's house is found to be less than 10 dB (A) exceedance threshold prescribed in the rules for making complaint to an Authority.

10. **Action to be taken:**

Though the industry is not exceeding the noise standards, following actions are proposed for further reduction of ambient noise levels:

- (i) The power press punching machine which produces noise during punching of holes in trays is required to be shifted to the western side of the room and proper acoustic doors, anti-vibration pads are required to be provided to mitigate noise levels. Power press punching machine shall be operated during day time only.
- (ii) Grinding machines in first floor shall be operated in day time only.
- (iii) Consent to Operate (CTO) will be issued after the unit implements the noise mitigation measures and submission of undertaking to PPCC that “No new machineries shall be added, modified by the unit so to produce excess noise disturbing the nearby resident without obtaining prior consent from PPCC.”

11. It is submitted that necessary action is being taken by Pollution Control Committee and is earnestly enforcing all the provisions of the The Water (Prevention and Control of Pollution) Act, 1974 and The Air (Prevention and Control of Pollution Act), 1981 and The Noise Pollution (Regulation and Control) Rules, 2000 and the Committee would abide by any further order which may be passed by this Hon'ble National Green Tribunal.


SMITHA.R.
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
III FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY-5
Phone : (0413) 2201256 ; Fax : (0413) 2203494
E mail: dste.pon@nic.in ; ppcc.pon@nic.in
 * * *

INSPECTION REPORT

1. Name & Address of the Industry : M/s. Raneko Tech
R.S.No.23/4A, Mangalam Road, Uruvaiyar,
Villianur commune.
2. Product : Plastic Tray
3. Size : Small
4. Category : Green
5. Purpose of inspection : Inspection was carried out based on the Hon'ble NGT order dated 25.10.2021 in OA No. 215 of 2021 (SZ) filed by applicant Thiru. Elumalai, residing in the eastern side of the premises of the unit. Applicant alleges of noise pollution caused by the factory M/s. Raneko Tech, Uruvaiyar.
6. Date of Inspection : 23.11. 2021
7. **Process Description and Process Flow Chart:**

a. The unit is manufacturing Plastic trays by thermoforming method. Polypropylene granules used as raw materials, are fed to sheet extrusion machines and sheets are formed. The sheets are fed to thermoforming machine, where it is heated and pressed to desired shape into trays. The trays / plates are cut, checked and packed. The trays are sent to Cell phone manufacturing industries and plates for hotels for serving and packing food.

b. Raw material → Extrusion → Sheets → Rolled and fed → Thermoforming → Trays → cutting → Packing.

8. Observations:

- i. Consent to Establish (CTE) was issued on 28.04.2021. The unit has applied for Consent to Operate (CTO) on 22.11.2021. It is yet to be issued.
- ii. In day time all machineries were operated.
- iii. In night time all machineries were operated except grinding machines located in first floor.
- iv. As informed by the project proponent, in first floor Small Extruder and associated cooling tower machine are not in operation due to inefficiency of the machines.
- v. The unit has installed power press punching machine which produces noise during punching of holes in trays.
- vi. Noise monitoring was carried out by M/s. Chennai Mettex Lab Private Limited (MoEF&CC, GoI recognized laboratory) during day and night time near factory and near residence to verify the noise levels. Noise test were carried out during Machinery ON and OFF condition.
- vii. As per Town and Country planning Department, Master plan the industry location (R.S. No) is classified as land use 'Industrial' and the complainants house is classified as land use 'Residential'.


SMITHA.R

MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

9. Inference from Noise Monitoring report:

- i. During day time machinery ON condition the noise levels (decibel levels) around the industry premises is found to be between Leq – 58.4 – 60.2 dB (A) which is below the limit of 75 dB(A) notified for Industrial Area in Ambient Air Quality Standard in respect of Noise.
- ii. During night time machinery ON condition the noise levels (decibel levels) around the industry premises is found to be between Leq – 58.4 – 60.5 dB (A) which is below the limit of 70 dB(A) notified for Industrial Area in Ambient Air Quality Standard in respect of Noise.
- iii. During day time machinery ON condition the noise levels (decibel levels) around the residential premises of complainant is found to be between Leq – 59.3 – 63.9 dB (A) which is above the limit of 55 dB(A) notified for residential area in Ambient Air Quality Standard in respect of Noise.
- iv. During night time machinery ON condition the noise levels (decibel levels) around the residential premises of complainant is found to be between Leq – 51.3 – 51.9 dB (A) which is above the limit of 45 dB(A) notified for residential area in Ambient Air Quality Standard in respect of Noise.

10. Conclusion from Noise Monitoring report:

- i. The Noise levels in the border of the industry premises during Day and Night time are found to be within the prescribed standard limit for Industrial area.
- ii. The Noise levels in the border of the complainant's house premises during Day and Night time are found to be higher in the range of 4 – 8 dB (A) and 6 – 7 dB (A) respectively than the prescribed standard limit for residential area.
- iii. Since the complainant house is located in eastern side of the unit, the effect of noise is felt in the residential area, but the industry is operating well below the norms prescribed for industrial area.
- iv. As per The Noise Pollution (Regulation and Control) Rules, 2000 rule 7 (1) states that:
“A person may, if the noise level exceeds the ambient noise standards by 10 dB (A) or more given in the corresponding column against any area/zone, make complaint to the authority”.
- v. As per the above clause, the noise level in the complainants house exceeds around 7 dB (A) is found to be less than 10 dB (A) exceedance prescribed for residential zone during day and night time.
- vi. As a relief measure for the complainant's noise allegation the following remedial measures are suggested.

11. Recommendations to Industry:

- i. The unit has to improve on following noise control measures:
 - a. Power press punching machine shall be moved to western side room and proper acoustic doors, anti vibration pads shall be provided to mitigate noise levels. Power press punching machine shall be operated during day time only.
 - b. Grinding machines in first floor shall be operated in day time only.
 - c. No new machineries shall be added, modified by the unit so to produce excess noise disturbing the nearby resident without obtaining prior consent from Puducherry Pollution Control Committee.

Signature :

Name & Designation
of the Inspection Officer(s)

N. Prabu

(N.PRABHU)
JUNIOR ENGINEER

V.R. Sumathi

(V.R.SUMATHI)
SCIENTIST
LABORATORY DIVISION

SMITHA.R
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.



CHENNAI METTEX LAB PRIVATE LIMITED

Jothi Complex, 83, M.K.N. Road, Guindy, Chennai - 600 032.



TC - 5589

TEST REPORT

Page No. 1 of 1

ISSUED TO : M/s The Member Secretary,
 Pondicherry Pollution Control Committee,
 3rd Floor, PHB Building, Anna Nagar,
 Puducherry- 605005

T.C Date : 24.11.2021

T.C No : CML/21-22/48777

Party's Ref : SRF Date: 23.11.2021

Date of Receipt : 24.11.2021

Lab No : 2254014

Test Completed on 24.11.2021

Test: Ambient Noise Level Monitoring (Day Time with Machinery OFF Condition)

Monitoring Date: 23.11.2021

Test Method: IS: 9989 - 1981 (Reaff 2014)

Location: M/s. Raneko Tech & Complainant House, Uruvaiyar, Villianur Commune, Puducherry.

S. No.	Location (Machinery OFF Condition)	Day Time	Sound Parameters Result in dB(A)					
			Leq	L ₁₀	L ₅₀	L ₉₀	L _{min}	L _{max}
1	Factory Eastern Side Boundary (Near Canteen)	11.40 to 12.40	58.2	56.6	51.8	49.0	46.0	97.2
2	Factory Eastern Side Boundary (Near EB Room)	11.50 to 12.50	56.3	55.0	51.0	49.0	46.3	95.5
3	Complainant House- Eastern Side	12.10 to 13.10	58.5	56.0	51.0	48.0	43.8	92.0
4	Complainant House- North-East Side	13.10 to 14.10	61.1	61.6	54.7	49.6	44.7	88.9
5	Complainant House- South-West Side,	13.05 to 14.05	65.5	63.5	56.0	49.0	42.2	93.5

Instrument Details:

Noise Meter Make: CASELLA, S.No: 2206801 & Noise Meter Make: CASELLA, S.No: 2206936 & Noise Meter Make: EXTECH, Model: SL- 140804057

Note: Ambient Air Quality Standards in Respect of Noise; Day time shall mean from 6.00 a.m. to 10.00 p.m. As per Ministry of Environment and Forests vide gazette notification dated 14th February 2000 and as amended in 11th January 2010.

Category of Area	Day Time Limits in dB(A) Leq
Industrial Area	75
Commercial Area	65
Residential Area	55
Silence Zone	50

End of Report

For Chennai Mettex Lab Private Limited,



S. Sri Renganathan
 S. SRI RENGANATHAN
 Technical Manager

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 MEMBER SECRETARY
 PUDUCHERRY POLLUTION
 CONTROL COMMITTEE
 PUDUCHERRY.



CHENNAI METTEX LAB PRIVATE LIMITED

Jothi Complex, 83, M.K.N. Road, Guindy, Chennai - 600 032.



TC - 5589

TEST REPORT

Page No. 1 of 1

ISSUED TO : M/s The Member Secretary,
Pondicherry Pollution Control Committee,
3rd Floor, PHB Building, Anna Nagar,
Puducherry- 605005

T.C Date : 24.11.2021

T.C No : CML/21-22/48781

Party's Ref : SRF Date: 23.11.2021

Date of Receipt : 24.11.2021

Lab No : 2254020

Test Completed on: 24.11.2021

Test: Ambient Noise Level Monitoring (Night Time with Machinery ON Condition)

Monitoring Date: 23.11.2021 & 24.11.2021

Test Method: IS: 9989 - 1981 (Reaff.2014)

Location: M/s. Raneko Tech & Complainant House, Uruvaiyar, Villianur Commune, Puducherry.

S. No.	Location (Machinery ON Condition)	Night Time	Sound Parameters Result in dB(A)					
			Leq	L ₁₀	L ₅₀	L ₉₀	L _{min}	L _{max}
1	Factory Eastern Side Boundary (Near Canteen)	22.37 to 23.37	58.4	58.6	57.2	56.3	55.2	75.1
2	Factory Eastern Side Boundary (Near EB Room)	23.41 to 00.41	60.5	60.7	58.7	57.7	56.4	83.4
3	Complainant House- Eastern Side	22.41 to 23.41	51.3	52.5	55.0	49.0	47.8	69.7
4	Complainant House- North-East Side	23.47 to 00.47	51.9	52.5	51.0	50.0	49.0	66.2
5	Complainant House- South-West Side,	22.43 to 23.43	51.8	52.5	44.0	43.0	42.1	79.2

Instrument Details:

Noise Meter Make: CASELLA, S.No: 2206901 & Noise Meter Make: CASELLA, S.No: 2206936 & Noise Meter Make: EXTECH, Model: SL- 140804057

Note: Ambient Air Quality Standards in Respect of Noise: Night time shall mean from 10.00 p.m. to 06.00 a.m. As per Ministry of Environment and Forests vide gazette notification dated 14th February 2000 and as amended in 11th January 2010.

Category of Area	Night Time Limits in dB(A) Leq
Industrial Area	70
Commercial Area	55
Residential Area	45
Silence Zone	40

End of Report



For Chennai Mettex Lab Private Limited,

S. SRI RENGANATHAN
Technical Manager

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CML/LAB/F/510/1

SMITHA.R
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.



CHENNAI METTEX LAB PRIVATE LIMITED

Jothi Complex, 83, M.K.N. Road, Guindy, Chennai - 600 032.



TC - 5589

TEST REPORT

Page No. 1 of 1

ISSUED TO : M/s. The Member Secretary,
Pondicherry Pollution Control Committee,
3rd Floor, PHB Building, Anna Nagar,
Puducherry- 605005

T.C Date : 24.11.2021

T.C No : CML/21-2248782

Party's Ref : SRF Date:23.11.2021

Date of Receipt : 24.11.2021

Lab No : 2254021

Test Completed on: 24.11.2021

Test: Ambient Noise Level Monitoring (Night Time with Machinery OFF Condition)

Monitoring Date: 24.11.2021

Test Method: IS: 9989 - 1981 (Reaff 2014)

Location: M/s. Raneko Tech & Complainant House, Uruvaiyar, Villianur Commune, Puducherry.

S. No.	Location (Machinery OFF Condition)	Night Time	Sound Parameters Result in dB(A)					
			Leq	L ₁₀	L ₅₀	L ₉₀	L _{min}	L _{max}
1	Factory Eastern Side Boundary (Near Canteen)	01.07 to 02.07	53.8	54.5	53.7	53.1	51.0	66.3
2	Factory Eastern Side Boundary (Near EB Room)	02.14 to 03.14	52.3	52.7	52.2	51.6	50.5	71.5
3	Complainant House- Eastern Side	01.07 to 02.07	45.8	45.5	45.0	44.5	43.5	67.9
4	Complainant House- North-East Side	02.10 to 03.10	46.5	46.5	46.0	45.5	43.1	72.7
5	Complainant House- South-West Side,	01.02 to 02.02	49.7	47.0	45.5	45.0	42.5	75.0

Instrument Details:

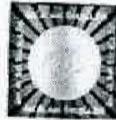
Noise Meter Make: CASELLA, S.No: 2206901 & Noise Meter Make: CASELLA, S.No: 2206936 & Noise Meter Make: EXTECH, Model: SL- 140804057

Note: Ambient Air Quality Standards in Respect of Noise; Night time shall mean from 10.00 p.m. to 06.00 a.m. As per Ministry of Environment and Forests vide gazette notification dated 14th February 2000 and as amended in 11th January 2010.

Category of Area	Night Time Limits in dB(A) Leq
Industrial Area	70
Commercial Area	55
Residential Area	45
Silence Zone	40

----- End of Report -----

For Chennai Mettex Lab Private Limited,



S. SRI RENGANATHAN
Technical Manager

NOTE: Any unauthorized alteration, forgery or falsification of the content or appearance of this document is unlawful and offenders will be liable for legal action. Unless otherwise stated the submitted results in this test report refer only to the sample(s) tested and such sample(s) are retained for 15 days only from the completion date of testing, except in case of regulatory samples, which will be retained for a specific period as per statutory requirement; while perishable & environmental testing related remnant samples will be discarded consequent upon completion of testing. Samples are not drawn by us unless otherwise stated. This document cannot be reproduced except in full, without prior written approval of the laboratory. This report is for the exclusive use of Chennai Mettex Lab's customer, and is provided in accordance with the agreement between Chennai Mettex Lab and its Customer. # Indicates not come under the scope of accreditation.

SMITHA.R
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY AND ENVIRONMENT
PUDUCHERRY POLLUTION CONTROL COMMITTEE
3rd Floor, Housing Board Complex, Anna Nagar, Puducherry - 5
Phone : (0413) 2201256 ; Fax : (0413) 2203494

No.5568/PPCC/CTE-NOC/MCP/JE-I/2021/503

Puducherry, the **28 APR 2021**

CONSENT TO ESTABLISH
(NOOBJECTION CERTIFICATE FROM POLLUTION ANGLE)

Sub: PPCC – NOC / Consent to Establish – M/s. Raneko Tech, Villianur Commune Panchayat, Puducherry –Issued.

Ref: (i) DIC Lr.No.34/DI&C/IGB-VCP/20-21 dated 07.08.2020 along with consent fees.
(ii) Online Application No. 162284 along with consent fees dated 04.08.2020.
(iii) This Office letter No. 5568/NOC/VCP/EE/2008/704 dated 22.09.2020.
(iv) Inspection dated 09.11.2020 and Noise Monitoring Report dated 16.11.2020.

* * *

The Puducherry Pollution Control Committee has No Objection in according clearance to M/s. Raneko Tech located at R.S.No. 23/4A, Mangalam Road, Villinanur Commune, Puducherry for manufacture / activity of “*Plastic Trays – 2,00,000 Nos/Annum*” and Consent is hereby issued to establish the unit under the provisions of Section 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and rules and orders made there under subject to the following conditions:

I Notwithstanding anything contained in any other Act or Rules or Notifications this clearance is given from pollution angle only.

II

a) Size	:	Small
b) Category	:	Green
c) Location	:	Industrial
d) Area	:	1860 Sq.mts

III SPECIFIC CONDITIONS:

1. There shall be no trade effluent and air emission generated from process.
2. The sewage generated shall be disposed through septic tank and soak pit of adequate size.
3. Proper housekeeping shall be maintained.
4. Entire operation shall be carried out within closed premises.
5. The following noise control measures shall be scrupulously followed and there shall be no deviation to avoid noise related complaints:
 - a. Cooling tower shall be placed in North east to North west side.
 - b. Glass windows near complainant house in eastern shall be closed.
 - c. Grinding machines are installed in first floor shall be covered with GI sheet and maintained as separate room to control noise.
 - d. Entrance area shall be covered with PP sheet.
 - e. Silencer shall be fixed for all air exhaust lines.
 - f. Grinding machine attached with extruder in ground floor shall be moved to first floor.
 - g. Manual cutting machine in ground floor shall be integrated with Thermoforming machine.
 - h. Bailing machine shall be located to Southern side of the industrial shed.
6. Noise generated during the process shall be mitigated by providing glass windows and rubber bushes to the machineries. Noise Level should not exceed 75 dB (A) and 70 dB (A) during day and night times respectively.

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MEMBER SECRETAR
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

7. Implementation schedule:

- a. With reference to the Noise Monitoring Report vide reference (iv), the unit within 1 month shall carry out additional noise control measures or alter the operation sequence of machineries to bring down the noise levels in the factory which can cause reduction of noise levels in the residential house next to the industry. The Noise levels shall meet permissible noise levels prescribed for residential area in the residential house next to the unit.
- b. If the unit fails to implement the above condition within stipulated time this CTE will be revoked without any further notice.

IV GENERAL CONDITIONS:

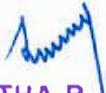
1. The applicant shall take all possible measures to create pollution free surroundings.
2. The applicant shall not undertake any expansion, modifications, diversification, or change of location without prior clearance from this Committee.
3. Puducherry Pollution Control Committee reserves its right and power under Section 27(2) of Water (Prevention and Control of Pollution) Act, 1974 and Section 21(4) of Air (Prevention and Control of Pollution) Act, 1981 to review any or all the conditions imposed herein and to modify, revoke or stipulate additional conditions for the purpose of the Act by the Committee, if conditions of the NOC granted are not fulfilled.
4. The above conditions may be modified or additional ones may be prescribed by this authority from time to time.
5. This consent order shall be exhibited in the office room and must be made available to the inspecting officers of this Committee.

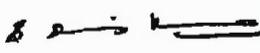
V Validity & Report Submission:

1. This consent is valid for a period of one year only i.e., 30.04.2022.
2. The unit will be considered for issue of Consent to operate under the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 after complying with the implementation schedule of clause III (7) above.
3. The unit shall get prior consent from this authority before installation of any D.G set.

VI Conditions for better Environmental Management:

Energy conservation measures like installation of energy efficiency lighting like LED, etc. for lighting the areas inside and outside the building should be integral part of the design. Used CFLs and TFLs should be properly collected and disposed off/sent for recycling as per the prevailing guidelines/rules of the regulatory authority to avoid toxic contamination.


SMITHA.R
MEMBER SECRETARY
PUDUCHERRY POLLUTION
CONTROL COMMITTEE
PUDUCHERRY.

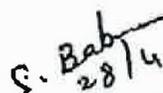
For & on behalf of PPCC,

(S. DINESH KANNAN, I.F.S)
MEMBER SECRETARY
PUDUCHERRY POLLUTION CONTROL COMMITTEE

To
Tmt. Vanitha Nalini
(Proprietor of M/s. Raneko Tech)
No. 10, 9th Cross, Kurinchi Nagar, Lawspet, Puducherry – 605 008.

o/c 
28/04/21

Copy to:-

1. The Project Manager, Directorate of Industries & Commerce, Puducherry.
2. The Commissioner, Villianur Commune Panchayat, Puducherry.
3. Guard File.


28/04/2021
DESPATCHED


**BEFORE THE NATIONAL
GREEN TRIBUNAL,
SOUTHERN ZONE, CHENNAI**

APPLICATION NO.: 215 of 2021(SZ)

M. EZHUMALAI

- APPLICANT

-Vs-

**THE DISTRICT COLLECTOR,
THATTANCHAVADY,
PUDUCHERRY**

- RESPONDENTS

**TYPED SET FILED BY THE
FOURTH RESPONDENT**

**A. SATHYA BAMA
ADVOCATE**

**STANDING COUNSEL FOR
PUDUCHERRY POLLUTION
CONTROL COMMITTEE**